

- covered by the assessment years 1989-90.
- (lxxxiv) S.O. 2054 published in Gazette of India dated the 3rd August, 1991 regarding exemption to the 'Institute for Financial Management and Research Madras' under section 10 (23C) for the period covered by the assessment years 1990-91 to 1992-93.
- (lxxxv) S.O. 2057 published in Gazette of India dated the 3rd August, 1991 regarding exemption to the 'Cathedral Relief Service, Calcutta' under section 10 (23C) for the period covered by the assessment years 1990-91 to 1991-92.
- (lxxxvi) S.O. 2059 published in Gazette of India dated the 3rd August, 1991 regarding exemption to the 'Salesian Province of Calcutta' under section 10 (23C) for the period covered by the assessment years 1989-90 to 1991-92.
- (lxxxvii) S.O. 2061 published in Gazette of India dated the 3rd August, 1991 regarding exemption to the 'Jahangir Art Gallery, Bombay' under section 10 (23C) for the period covered by the assessment years 1990-91 to 1992-93.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-1188/91]
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India for the year 1990-91.
- (ii) Annual Report of the General Insurance Corporation of India for the year 1990-91 along with Audited Accounts and comments of the comptroller and Auditor General thereon. [Placed in Library. See No. LT-1189/91]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1990-91. [Placed in Library. See No. LT-1190/91]

#### Action Taken Statements

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, I beg to lay on the table:

A copy each of the following statements (Hindi and English versions showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:-

- (1) (i) Statement No. XXX—Eighth Session, 1987  
[Placed in Library, See No. LT—1191/91]
- (ii) Statement No. XXVII—II Part of Eighth Session, 1987  
[Placed in Library, See No. LT—1192/91]
- (iii) Statement No. XXV — Tenth Session, 1988  
[Placed in Library, See No. LT—1193/91]
- (iv) Statement No. XXI — Eleventh Session, 1988  
[Placed in Library, See No. LT—1194/91]
- (v) Statement No. XVIII — Twelfth Session, 1988  
[Placed in Library, See No. LT—1195/91]
- (vi) Statement No. XVII — Thirteenth Session, 1989  
[Placed in Library, See No. LT—1196/91]
- (vii) Statement No. XIV — Fourteenth Session, 1989  
[Placed in Library, See No. LT—1197/91]
- (2) (i) Statement No. XI — First Session, 1989  
[Placed in Library, See No. LT—1198/91]
- (ii) Statement No. XI — Second Session, 1990  
[Placed in Library, See No. LT—1199/91]
- (iii) Statement No. VII — Third Session, 1990  
[Placed in Library, See No. LT—1200/91]
- (iv) Statement No. IV — Sixth Session, 1991  
[Placed in Library, See No. LT — 1201/91]
- (v) Statement No. IV — Seventh Session, 1991  
[Placed in Library, See No. LT —1202/91]

Eighth Lok Sabha

Ninth Lok Sabha

(3) Statement No. III — First Session, 1991

Tenth Lok Sabha

[Placed in Library, See No. LT-1203/91]

**The Notification under Oil Industry (Development) Act, 1974 Review on and Annual Report of Hindustan Petroleum Corporation Limited Act, 1990-91 etc.**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI KRISHAN KUMAR): Sir, I beg to lay on the table:

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| <p>(1) A copy of the Oil Industry Development Board employees (Medical Attendance) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 582 (E) in Gazette of India dated the 12th September, 1991 under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974. [Placed in Library. See No. LT—1204/91]</p> <p>(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:- [Placed in Library. See No. LT—1205/91]</p> <p>(a) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited for the year 1990-91.</p> <p>(ii) Annual Report of the Hindustan Petroleum Corporation Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1205/91]</p> | <p>(b) (i) Review by the Government on the working of the Bisco Lawrie Limited, Calcutta, for the year 1990-91.</p> <p>(ii) Annual Report of the Bisco Lawrie Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1206/91]</p> <p>(c) (i) Review by the Government on the working of the Madras Refineries Limited for the year 1990-91.</p> <p>(ii) Annual Report of the Madras Refineries Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1207/91]</p> <p>(d) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited for the year 1990-91.</p> <p>(ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1208/91]</p> <p>(e) (i) Review by the Government on the working of the Bharat Petro-</p> |
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